

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:82
ANSWERED ON:23.11.2005
UNETHICAL PRACTICES BY DOCTORS
Paswan Shri Virchandra

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

to the reply given to unstarred question no. 568 dated 27.7.2005 regarding unethical practices by doctors and state:

- (a) the action taken against the cardiologists of Safdarjung Hospital for advising unwarranted angioplasty including his transfer from there;
- (b) whether further cases of unwarranted angioplasty have also come to the notice of the Government; and
- (c) if so, the details thereof and the action taken against the guilty cardiologist(s) and if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a) to (c) The complaint against cardiologist of the Safdarjung Hospital referred to in the reply to the unstarred Question No. 568 answered on 27th July, 2005 is still under investigation.

Another complaint has been received against the same cardiologist regarding of 2nd stent to a patient which were allegedly not required. This complaint has been enquired into by the Grievance Committee of the Hospital who after examining the records of the case and the version of the cardiologist concerned, has opined that on the face of it, there appears to be no evidence of any negligence on the part of the cardiologist in the treatment of the patient.